

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2364
ANSWERED ON:08.12.2011
CHEQUE BOUNCE CASES
Dhruvanarayana Shri R.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is a huge pendency of cheque bounce cases in the country;
- (b) If so, the details thereof;
- (c) whether the Government proposes to set up fast track courts to deal with such litigations;
- (d) if so, the details thereof;
- (e) the present status thereof in each State including Karnataka; and
- (f) the views of the State Governments in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a)&(b): Information on pendency of cheque bounce cases is not maintained centrally. However, as per 213th Report of the Law Commission of India, over 38 lakh cheque bouncing cases were pending in the courts in the country.

(c)&(d): No, Madam. However, Government of India has decided to give a special grant of Rs. 5000 crore to States on the basis of recommendations of the 13th Finance Commission for improved delivery of justice. One of the components of this grant includes increasing the number of Court working hours using the existing infrastructure by holding morning/evening/shift courts. These courts dispose off various types of petty cases including cheque bounce cases. Besides, capacity enhancement of the mechanisms such as Lok Adalats and Legal Aid, alternate Dispute Resolution centres, creation of State Judicial Academies, training of Judicial Officers/Public Prosecutors is also envisaged under 13th Finance Commission funding. The Lok Adalats will also help dispose of the cheque bounce cases.

(e)&(f): In view of (c) & (d) above, the questions do not arise.